

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 61(ND)/2016
CA NO.

CORAM:



PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S.K MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2017

NAME OF THE COMPANY: Punjab State Power Corporation Ltd.
Vs.
M/s. Panam Coal Mines Ltd & ors.

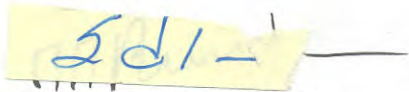
SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act 2013.

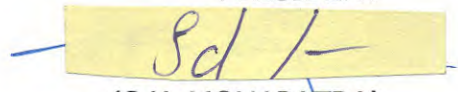
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Dr. U.K. Chaudhary,	Jr. Adv.	Respondent no. 1	
2.	MR. Suresh Kalia,	Adv.		
3.	MR. Himanshu Vij,	Adv.		
4.	MS Suresh Gogia,	Adv.		
1.	MR. AMIT S. CHADHA,	SR. ADV	PETITIONER	
2.	MR. RITUNJAY GUPTA,	ADV.		
3.	MR. RAJAT KHANNA,	ADV.		
4.	MR. VINOD BHARDWAS,	ADV		
5.	MR. DIVYAN AGARWAL,	ADV		
1.	Akhilanya bhanderi,	Adv	Respondent 2.	
2.	Gauri Rishi,	Adv		
3.	Neha Behl,	Adv.		

P.T.O.

ORDER

The letter for adjournment has been circulated. Accordingly on the request made the hearing is deferred to 20.04.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)